

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 65/2016

M/s Hind Motors India Ltd.

...Petitioner.

Present:

Ms. Riya Bansal, Advocate for petitioner.

Mr. Satya Pal Singh, Assistant Registrar of Companies and Mr. J.P. Singh Sr. Technical Asstt., on behalf of ROC, Chandigarh & Regional Director.

Mr. Alok Kumar Jain with Mr. Sandeep Saini, Advocates for depositors at Sr. No. 66, 67, 69, 70, 224, 375, 529, 530, 554, 578, 51, 196, 582, 583, 584, 603, 604, 605, 617 and 618 of Annexure XIII.

Mr. Parveen Gupta, Advocate for depositors at Sr. No. 585, 329, 477, 470, 656, 657, 330 and 522 of Annexure XIII. Also representing Mr. Rajinder Pal Singh Kang, depositor at Sr. No. 54, 55, 59 and 61 of Annexure XIII.

Mr. Raj Shekhar, Advocate for Dr. Manmohan Kaur depositor at Sr. No. 4 and 24 of Annexure XIII.

Ms. Eshna Kumar, Advocate for depositor at Sr. No. 213 and 302 of Annexure XIII.

Mr. Ashok Sachdeva, Authorised Representative for depositors at Sr. No. 52, 57, 58, 166, 365, 368, 145, 420, 421, 422, 428, 437, 588, 146, 144, 158, 268, 159, 340, 601, 129, 130, 128, 157, 435, 370, 504, 408, 409, 286, 423, 424, 503, 600, 345, 417, 488 of Annexure XIII.

Mr. Sumit Soni, depositor in person at Sr. No. 495 of Annexure XIII.

Ms. Shashi Soni, depositor in person at Sr. No. 249 of Annexure XIII.

Mr. S.K. Agnihotri, depositor in person for self and for his son at Sr. No. 633 and 635 of Annexure XIII.

Mr. Sandeep Bhalla depositor in person and for his son Mr. Paras Bhalla and wife Ms. Snigdha Bhalla and mother Ms. Sushila Kachru at Sr. No. 531 and 532, 478, 479, 678, 660, 480, 481 and 482 of Annexure XIII.

Ms. Krishanjit Kaur, depositor in person at Sr. No. 93, 625 and 18 of Annexure XIII.

Mr. Jorawar Singh, depositor in person at Sr. No. 499, 500, 430 & 179 of Annexure XIII.

Mr. Ram Kumar Sangar for Ms. Gopika Kahol and Ms. Geeta Sudha Sangar.

Mr. O.P. Dabla, depositor in person at Sr. No. 471 of Annexure XIII.

Mr. Vineet Chopra, depositor in person at Sr. No. 647 of Annexure XIII.

Ms. Surinder Kumari, depositor in person at Sr. No. 314 of Annexure XIII.

Mr. Swatanter Sehgal, depositor in person at Sr. No. 383 of Annexure XIII.

Compliance of previous order dated 31.01.2017 has not been made by the petitioner. The Managing Director of the petitioner-company is also not present in person though he was directed to appear in case the default is committed. Learned Senior Counsel for the petitioner seeks extension


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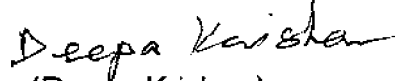
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of time for compliance on the ground that the Managing Director could not be contacted because of the arrest warrants issued against him by the Consumer Forums. We take serious note of non-compliance of the previous directions as the documents/information could have been filed/ made available without appearance of the Managing Director in person. The case is otherwise also fixed for arguments on 16.02.2017. Even no report has been filed by the petitioner with regard to examining the representations received from various depositors who are suffering from serious ailments including Mrs. Rashmi Jain etc.

Learned Senior counsel for the petitioner, however, submits that the compliance would be made by the next date. The matter is adjourned for compliance of the previous order as well as for arguments to 16.02.2017.

We impose ₹ 2500/- as costs for adjournment on the petitioners to be deposited with the State Legal Services Authority, U.T., Chandigarh and receipt thereof be also produced on next date.


(Justice R P Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

February 13, 2017
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